

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 339 OF 2018 &  
IA NO. 1993 OF 2018**

**Dated: 22<sup>ND</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Paschim Gujarat Vij Company Ltd.**

**....Appellant(s)**

**Versus**

**Investment & Precision Casting Ltd. & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Shubham Arya  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Ms. Sakie Jakharia for R-1

**ORDER**

***Admit.***

Issue notice to the Respondents returnable on 05.03.2019.

The learned counsel appearing for the Respondent No. 1 prays for six weeks' time to file the reply to the main Appeal and also in the IA No.1993 of 2018.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply in the instant Appeal and also in the IA No.1993 of 2018 on or before 09.01.2019 after serving copy to the learned counsel for the opposite sides.

Thereafter, rejoinder, if any, may be filed on or before 12.02.2019, after serving copy to the learned counsel for the opposite sides.

Relist the matter on 05.03.2019, as requested by the learned counsel appearing for both the sides.

**(S.D. Dubey)**  
**Technical Member**  
Pr/js

**(Justice N. K. Patil)**  
**Judicial Member**